

**GOVERNMENT OF INDIA
MINISTRY OF AYUSH**

**LOK SABHA
UNSTARRED QUESTION NO. 3792
TO BE ANSWERED ON 11TH AUGUST 2023**

AYUSH WELLNESS CENTRES

3792. SHRI RAMESH CHAND BIND:

Will the Minister of **AYUSH** be pleased to state:

- (a) the details of the initiatives taken/proposed to be taken for development of AYUSH Wellness Centers at district level in the country along with the target set and achieved in this regard, State/UT-wise;
- (b) whether the Government has set-up any department/nodal officers for ensuring quality control of Ayurvedic medicines and herbal products manufactured by several companies in the country; and
- (c) if so, the details thereof, State/UT-wise?

**ANSWER
THE MINISTER OF AYUSH
(SHRI SARBANANDA SONOWAL)**

(a) Public Health being the State subject, the development of AYUSH Wellness Centres at district level in the country comes under the purview of the respective State/UT Government and accordingly no target has been fixed by Government of India. However, the Ministry of Ayush is implementing the operationalization of 12500 AYUSH Health and Wellness Centres (AHWCs) under Ayushman Bharat as a component of the Centrally Sponsored Scheme of National AYUSH Mission (NAM) by upgrading existing AYUSH Dispensaries and Sub health centers through State/UT Governments. Further under NAM, as per the proposals received from State/UT Governments through their State Annual Action Plans (SAAPs), a total of 12,500 units of existing AYUSH dispensaries and sub health centres have been approved to be upgraded as AHWCs. As per the progress reports received from States/UTs, 7666 AHWCs have been made functional till date. The State/UT wise status of approved and functional AHWCs is furnished in **Annexure**.

(b) to (c) As prescribed in Drugs and Cosmetics Act, 1940 and Rules, 1945 made thereunder, enforcement of the legal provisions pertaining to Quality Control and issuance of drug license of Ayurveda, Siddha, Unani and Homoeopathy drugs, is vested with the State Drug Controllers/ State Licensing Authorities appointed by the concerned State/ Union Territory Government.

Annexure

State/UT wise status of approved and functional AYUSH HWCs

Sl. No.	Name of the States/UTs	Approved AYUSH HWCs	Functional AYUSH HWCs
1	Andaman & Nicobar Island	6	6
2	Andhra Pradesh	203	126
3	Arunachal Pradesh	89	49
4	Assam	489	268
5	Bihar	388	113
6	Chandigarh	12	5
7	Chhattisgarh	400	400
8	Delhi	0	0
9	Dadra Nagar Haveli and Daman Diu	1	0
10	Goa	74	72
11	Gujarat	365	245
12	Haryana	569	372
13	Himachal Pradesh	740	240
14	Jammu & Kashmir	456	442
15	Jharkhand	745	249
16	Karnataka	376	376
17	Kerala	520	334
18	Ladakh	0	0
19	Lakshadweep	7	7
20	Madhya Pradesh	762	562
21	Maharashtra	390	281
22	Manipur	67	14
23	Meghalaya	45	22
24	Mizoram	38	38
25	Nagaland	49	45
26	Odisha	422	250
27	Puducherry	4	4
28	Punjab	217	0
29	Rajasthan	2019	919
30	Sikkim	18	18
31	Tamil Nadu	650	250
32	Telangana	421	421
33	Tripura	84	38
34	Uttar Pradesh	1034	736
35	Uttarakhand	300	244
36	West Bengal	540	520
Total		12500	7666